

के तथा उसके अंतर्गत बनाए गए भती नियमों को अधिसूचित किए जाने के बाद किया जाएगा।

Restrictive Sales Practices charges against Philips (India) Limited

7867. SHRI V. N. GADGIL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Federation of All India Electric Traders Association has complained to the Government of India that M/s. Philips (India) Limited are indulging in restrictive sales practices;

(b) whether it is a fact that Philips lamps and tubes are sold by the authorised dealers of Philips (India) Limited in black market; and

(c) whether the company instead of reducing the prices of lamps upto 60 watts in proportion to the reduction in excise duty this year has in fact increased them by one rupee?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) No such complaint has been received by the Government.

(b) and (c). Government is not aware of any such transaction. The Government have also not received any complaint in this regard.

12.00 hrs.

ARREST OF MEMBER

MR. SPEAKER: I have to inform the House that I have received the following wireless message dated 11th August, 1980, from the Superintendent of Police, Barabanki:—

“Shri Ram Kinkar, M.P., Barabanki, along with his party workers, Lok Dal, demonstrated at D.M. office in protest against Baghat incident defying 144 Cr. P.C. Thus he has been arrested under Section 188 I.P.C. on 11-8-1980 and sent to district jail same evening.”

12.01 hrs.

PAPERS LAID ON THE TABLE

REVIEW ON AND ANNUAL REPORT OF HANDICRAFTS AND HANDLOOMS EXPORTS CORPORATION OF INDIA FOR 1978-79, A STATEMENT FOR DELAY, ONE COPY EACH OF JUTE (LICENSING AND CONTROL) AMENDMENT ORDER, 1980 AND EXPORT INSPECTION AGENCY (RECRUITMENT) RULES, 1980.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES (SHRI Z. R. ANSARI): On behalf of Shri Pranab Mukherjee, I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, for the year 1978-79.

(ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.

(3) A copy of the Jute (Licensing and Control) Amendment Order, 1980 (Hindi and English versions) published in Notification No. S.O. 558(E) in Gazette of India dated the 22nd July, 1980, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(4) A copy of the Export Inspection Agency (Recruitment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 794 in Gazette of India dated the 2nd August, 1980 under sub-section (3) of section 17 of the Ex-

port (Quality Control and Inspection) Act, 1963.

REPORT OF THE TROMBAY FERTILIZER COMMISSION OF INQUIRY AND MEMORANDUM OF ACTION TAKEN THEREON.

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—

(1) Report of the Trombay Fertilizer Commission of Inquiry.

(2) Memorandum of Action taken on the above Report.

A copy of Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1980, Eighty-second Report of Law Commission on effect of Nomination, Eighty-third Report of Law Commission on Guardians and Wards Act, 1890 etc., Eighty-fifth Report of Law Commission on claims for Compensation Under Motor Vehicles Act, 1939 and two Statements explaining reasons for not laying simultaneously the Hindi version of the Eighty-third and Eighty fifth Reports.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): I beg to lay on the Table:—

(1) A copy of the Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 677 in Gazette of India dated the 28th June, 1980, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.

(2) A copy of the Eighty-second Report (Hindi and English ver-

sions) of the Law Commission on Effect of Nomination under Section 39, Insurance Act, 1938.

(3) A copy of the Eighty-third Report of the Law Commission on the Guardians and Wards Act, 1980 and certain provisions of the Hindu Minority and Guardianship Act, 1956.

(4) A copy of the Eighty-fifth Report of the Law Commission on Claims for Compensation under Chapter 8 of the Motor Vehicles Act, 1939.

(5) Two statements (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Reports mentioned at (3) and (4) above.

SUMMARIES OF BUDGET ESTIMATES FOR REVENUE AND EXPENDITURE OF INDIAN AIRLINES AND AIR INDIA FOR 1980-81 AND SUMMARIES OF ACTUALS FOR 1978-79, BUDGET ESTIMATES AND REVISED ESTIMATES FOR 1979-80 AND BUDGET ESTIMATES FOR 1980-81 OF INDIAN AIRLINES AND AIR INDIA.

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDULAL CHANDRAKAR): On behalf of Shri A. P. Sharma, I beg to lay on the Table:—

A copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954:—

(1) (i) Summary of Budget Estimates for Revenue and Expenditure of the Indian Airlines for the year 1980-81.

(ii) Summary of Actuals for the year 1978-79, Budget Estimates and Revised Estimates for the year 1979-80 and Budget Estimates for the year 1980-81, under Capital of Indian Airlines.

(2) (i) Summary of Budget Estimates for Revenues and Expen-

diture of Air India for the year 1980-81.

(ii) Summary of Actuals for the year 1978-79, Budget Estimates and Revised Estimates for the year 1979-80 and Budget Estimates for the year 1980-81, under Capital of Air India.

REPORT OF NATIONAL TRANSPORT POLICY COMMITTEE, ANNUAL REPORTS OF INDIAN STATISTICAL INSTITUTE CALCUTTA FOR 1976-77, 1977-78, 1978-79, REVIEWS ON ANNUAL REPORTS FOR 1978-79 AND A STATEMENT FOR DELAY.

THE MINISTER OF PLANNING (SHRI NARAIN DATT TIWARI): I beg to lay on the Table:

(1) A copy of the Report (Hindi and English versions) of the National Transport Policy Committee.

(2) A copy of the Annual Report (Hindi version) of the Indian Statistical Institute, Calcutta, for the year 1976-77.

(3) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1977-78.

(4) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1978-79.

(5) A copy of the Review (Hindi and English versions) of activities of the Indian Statistical Institute, Calcutta, for the years 1977-78 and 1978-79.

(6) A statement (Hindi and English versions) showing reasons for delaying the Reports mentioned at (2), (3) and (4) above.

REPORT ON AND ANNUAL REPORT OF BOARD OF PRACTICAL TRAINING, EASTERN REGION, CALCUTTA FOR 1978-79, AUDIT REPORT OF ACCOUNTS OF REGIONAL ENGINEERING COLLEGE, ROURKELA (ORISSA) FOR 1978-79, REVIEW ON AND ANNUAL REPORT OF SARDAR VALLABH BHAI REGIONAL COLLEGE OF ENGINEERING AND TECHNOLOGY, SURAT

(GUJARAT) FOR 1978-79 AND STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): On behalf of Shri B. Shankaranand, I beg to lay on the Table.

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training, Eastern Region, Calcutta, for the year 1978-79.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Practical Training, Eastern Region, Calcutta, for the year 1978-79.

(2) A copy of the Audit Report (Hindi and English versions) on the accounts of Regional Engineering College, Rourkela (Orissa), for the year 1978-79.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat (Gujarat) for the year 1978-79.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the College for the year 1978-79.

(iii) A statement (Hindi and English versions) explaining reasons for not laying the accounts and the Audit Report of the College for the year 1978-79 simultaneously along with Report.

REPORT OF FATAL ACCIDENT WHICH OCCURRED ON 10TH MAY, 1980 AT KALIDUNGRI DOLOMITE MINE, A COPY OF MINIMUM WAGES (CENTRAL) AMENDMENT RULES, 1980 AND AUDIT REPORT ON ACCOUNTS OF EMPLOYEES PROVIDENT FUND ORGANISATION FOR 1976-77.

*English version of the Report was laid on the Table on the 7th March, 1979.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): I beg to lay on the Table:—

(1) A copy of the Report (Hindi and English versions) of fatal accident which occurred on 10th May, 1980 at Kalidungri Dolomite Mine.

(2) A copy of the Minimum Wages (Central) Amendment Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 676 in Gazette of India dated the 21st June, 1980 together with Corrigendum to the English version of the Notification published in Notification No. G.S.R. 463 (E) in Gazette of India dated the 2nd August, 1980 under section 30A of the Minimum Wages Act, 1948.

(3) Corrigenda to the Audit Report on the accounts of the Employees' Provident Fund, Organisation, for the year 1976-77.

A COPY OF COAL MINES NATIONALISATION (PROVIDENT FUND AND OTHER FUNDS AND WAGES) RULES, 1979 AND A COPY OF COAL MINES LABOUR WELFARE FUND (SECOND AMENDMENT) RULES, 1980.

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): I beg to lay on the Table:—

(1) A copy of the Coal Mines Nationalisation (Provident Fund and other Funds and Wages) Rules, 1979 (Hindi and English versions) published in Notification No. GSR 936 in Gazette of India dated the 7th July, 1980, under sub-section (3) of section 34 of the Coal Mines (Nationalisation) Act, 1973.

(2) A copy of the Coal Mines Labour Welfare Fund (Second Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. GSR 407(E) in Gazette of India dated the 14th July, 1980 under sub-section (3) of section 10 of the Coal Mines Labour Welfare

Fund Act, 1947.

NOTIFICATIONS UNDER MOTOR VEHICLES ACT, 1939.

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act 1939:—

(i) The Delhi Motor Vehicles (Amendment) Rules, 1979 published in Notification No. SECE. 3(57)/79-Tpt. 4160 in Delhi Gazette dated the 23rd April, 1980.

(2) The Delhi Motor Vehicles (Amendment) Rules, 1980 published in Notification No. SECE. 3(108)/79-Tpt. 4671-82 in Delhi Gazette dated the 14th May, 1980.

(3) The Delhi Motor Vehicles (Amendment) Rules, 1980 published in Notification No. SECE. 3(39)/Tpt/79/3874 in Delhi Gazette dated the 11th April, 1980.

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951, COPY OF ANNUAL REPORT OF THE CENTRAL VIGILANCE COMMISSION FOR THE PERIOD FROM 1-1-1979 TO 31-12-79 AND A COPY OF MEMORANDUM EXPLAINING REASONS FOR NON-ACCEPTANCE BY GOVERNMENT OF THE COMMISSION'S ADVICE IN CERTAIN CASES MENTIONED IN THE CENTRAL VIGILANCE COMMISSION'S ANNUAL REPORT.

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): On behalf of Shri Venkatasubbaiah, I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of

section 3 of the All India Services Act, 1951:—

(i) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1980, published in Notification No. GSR 769 in Gazette of India dated the 26th July, 1980.

(ii) The Indian Administrative Service (Pay) Eighth Amendment Rules, 1980, published in Notification No. GSR 770 in Gazette of India dated the 26th July, 1980.

(iii) The Indian Police Service (Pay) Fifth Amendment Rules, 1980, published in Notification No. GSR 771 in Gazette of India dated the 26th July 1980.

(iv) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1980, published in Notification No. GSR 455 (E) in Gazette of India dated the 30th July, 1980.

(v) The Indian Police Service (Pay) Sixth Amendment Rules, 1980, published in Notification No. GSR 456 (E) in Gazette of India dated the 30th July, 1980.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the period from 1st January, 1979 to 31st December, 1979.

(ii) A copy of the Memorandum (Hindi and English versions) explaining the reasons for non-acceptance

by Government of the Commission's advice in certain cases mentioned in the above Report.

ANNUAL REPORTS OF THE STATE BANK OF INDIA AND ITS SEVEN SUBSIDIARY BANKS FOR THE YEAR ENDED ON 31ST DECEMBER, 1979.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): On behalf of Shri Maganbhai Barot, I beg to lay on the Table a copy each of the Annual Reports (Hindi and English versions) of the State Bank of India and its seven subsidiary banks viz. State Bank of Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Indore, State Bank of Mysore, State Bank of Patiala, State Bank of Saurashtra and State Bank of Travancore for the year ended the 31st December, 1979 along with the Accounts and the Auditor's Report thereon.

12.06 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(i) MINUTES

SHRI G. LAKSHMANAN (Madras North): I beg to lay on the Table Minutes of the First to Eighth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

(ii) EIGHTH REPORT

SHRI G. LAKSHMANAN: I beg to present the Eighth Report of the Committee on Private Members' Bills and Resolutions.